

Government of Jammu and Kashmir
Finance Department : Civil Secretariat

Notification
Jammu, the 3rd Feb, 2011

SRO 46 :- In exercise of the powers conferred by Sub-section (2) of section 3 of the Jammu and Kashmir Entry Tax on Goods Act, 2000 (Act No. IV of 2000), the Government hereby exempts from payment of entry tax leviable under the said Act, OMR/ICR application forms to be imported by Jammu and Kashmir Service Selection Board, from New-Delhi required by the said Board in connection with its Advertisement Notice No. 08 of 2010 dated 24-12-2010.

By Order of the Government of Jammu and Kashmir.


Sd/-
Commr./Secretary to Government
Finance Department

No:-Et/Estt/**123**/2008

Dated:- 3-02-2011 .

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Secretary to Government, Law Department (w.7.s.c).
3. Secretary, Service Selection Board, Jammu
4. Commissioner Commercial Taxes, J&K, Jammu
5. Stock file


(Mohammad Amin)
Under Secretary to Government
Finance Department

